beyond the jurisdiction of the Railway Protection Force. Such requests are, however, immediately atended to and brought to the notice of the District Police concerned.

Bridges on National Highway No. 26.

1599. **Pandit J. P. Joytishi:** Will the Minister of Transport and Communications be pleased to state:

(a) the progress made so far to construct the bridge across the river Narmada on National Highway No. 26 near Burmanghat; and

(b) the details about the two other bridges proposed to be constructed on the rivers Dehar and Derma on the same Highway in between Saugar and Burmanghat?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Tenders for construction of a bridge across the river Narbada at Burmanghat were invited twice but the responst was not satisfactory, the tendered rates being very high. On inviting further quotations from several firms of repute one quotation was received which is more favourable The State Government have been advised on the 9th February 1959, to finalise the contract after obtaining elucidation from the tenderer on certain points brought out during scrutiny

(b) As regards, the bridge over the river Dehar, sanction has been accorded to the estimate amounting to Rs 5,01,900 on the 16th February, 1959 for the work.

There is no proposal for the construction of a bridge over Derma river on Saugar-Narsinghpur Road.

उत्तर प्रदेश को खाद्यान्नों का संभरण

१६००. **श्री मुक्तबक्त राय :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ३० जनवरी, १९५९ को झांसी में लगभग ३६ औरतों ने खाद्यान्न की भीषण कमी के कारण अनाज की दूकानों पर हमला करके खाद्यान्न लूट लिया था; और

(ख) क्या केन्द्रीय सरकार ने उत्तर प्रदेश सरकार को खाद्यान्न की इस कमी को दूर करने के लिये अधिक खाद्यान्न देने का निर्णय किया है जिससे कि झांसी में खाद्यान्न की पर्याप्त मात्रा में संभरण किया जा सके ?

खाद्य तथा कृषि मंत्री (श्री अ० प्र० जैन) (क) उत्तर प्रदेश सरकार द्वारा यह सूचित किया गया है कि ३० जनवरी, १९५९ को तीस चालीस अनपढ़ स्त्रियां झांसी में हरदीगंज की नाज मंडी में अपने घर खर्च के लिये अनाज खरीदने गईं । उनमें से कुछ दुकानदारों से अनाज का भाव ताव करने लगीं और दूसरी स्त्रियों ने दुकान पर से अनाज उठाकर तथा उसे बखेर कर अशान्ति पैदा कर दी । शीघ्र ही पुलिस घटना स्थल पर पहुंच गई और सतरह गिरफ्तारियां की । भारतीय दंड विधान की धारा १४७/४२६/३८० के अन्तर्गत एक मुकदमा दर्ज कर लिया गया है और इसकी जांच की जा रही है । गिरफ्तार की गई स्त्रियों को बाद में जमानत पर छोड दिया गया ।

(ख) राज्य सरकार के पास पर्याप्त मात्रा मे खाद्यान्न का भण्डार है और केन्द्रीय भण्डार से और अधिक अन्न उसकी उचित आवश्यकता की पूर्ति के लिये दिया जा रहा है ।

D.V.C. Canal

1601. **Shri Subiman Ghose:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the regulators at chain Nos. 83, 20, 105, of D.V.C. Canal, originally Eden canal branch No 1 passing through several villages of District Burdwan, West Bengal, have been removed by D.V.C. authorities;